

Andhra Pradesh Laws (Amendment Of Short Titles) (No. 2) Act, 1961

42 of 1961

[28 December 1961]

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SCHEDULE 1 :- THE SCHEDULE

Andhra Pradesh Laws (Amendment Of Short Titles) (No. 2) Act, 1961

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An Act to amend the short titles of, certain laws in force in the State of Andhra Pradesh. Be it enacted by the Legislature of the State of Andhra Pradesh in the Twelfth Year of the Republic of India as follows;-- 1. For Statement of objects and Reasons see part IV-A of A.P. Gazette (Ext.) dt. 4-12-1961 page 246.

1. Short Title :-

This Act may be called the Andhra Pradesh Laws (Amendment of Short Titles) (No. 2) Act, 1961.

2. Definitions :-

In this Act, unless the context otherwise requires,-

(a) "Andhra area" means the territories of the State of Andhra Pradesh which, immediately before the 1st November 1956, were comprised in the State of Andhra;

(b) "law" includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in the whole or in any part of the State of Andhra Pradesh and relating to any matter enumerated in List II or List III of the Seventh Schedule to the Constitution:

(c) "Telangana area means the territories specified in sub-section (1) of Section 3 of the States Reorganisation Act, 1956 (Central Act 37 of 1956).

3. Amendment Of Short Titles Etc. Of Certain Laws :-

(1) The short title of every law specified in column (2) of the First Schedule and its citation by the number and year as indicated therewith shall be amended as specified in the corresponding entry in column (3) thereof and all references to any such law in any other law shall stand modified accordingly.

(2) The word "Madras", "Andhra" or "Hyderabad" occurring in the citation by the number and year of any law shall be omitted and any reference to any such citation in any other law shall stand modified accordingly.

(3) In the long titles and preambles of the Regulations in force in the Andhra area only of the State of Andhra Pradesh specified in the Schedule, for the words "partially excluded areas" wherever they occur, the words "Scheduled Areas" shall be substituted.

SCHEDULE 1

THE SCHEDULE [See Section 3 (1)]

[See	Existing Short title and number	Short title as amended and
Section 3	and year	number and year
(1)] Year		
(1)	(2)	(3)
1. Acts in force in the whole of the State of Andhra Pradesh.		
1866	The Andhra Pradesh (Andhra	The Andhra Pradesh Cattle-
	Area) Cattle-disease Act, 1866	disease Act, 1866 (Act II of
	(Act II of 1866).	1866).
1940	The Andhra Pradesh (Andhra	The Andhra Pradesh Livestock
	Area) Livestock Improvement	Improvement Act, 1940 (Act XV
	Act, 1940 (Act, XV of 1940).	of 1940).
1940	The Andhra Pradesh (Andhra	The Andhra Pradesh Rinderpest
	Area) Rinderpest Act, 1940 Act	Act, 1940 (Act XIX of 1940).
	XIX of 1940).	
1953	The Land Acquisition Madras	The Land Acquisition (Andhra
	(Amendment) Act, 1953 (Madras	Pradesh Amendment) Act, 1953
	Act XII of 1953).	(Act XII of 1953)
1956	The Andhra Pradesh (Telangana	The Andhra Pradesh Abnus
	Area) Abnus Leaves Act, 1956	Leaves Act, 1956 (Act XLIX of
	(Act, XLIX of 1956).	1956).
1050		
1958	The Madras Entertainments Tax	The Andhra Pradesh

	(Andhra Pradesh Extension and Amendment) Act, 1958 Andhra Pradesh Act XII of 1958).	Entertainments Tax (Extension and Amendment) Act, 1958 (Andhra Pradesh Act XII of 1958).
1961	The Madras Cattle-disease Andhra Pradesh Extension and Amendment) Act, 1961 (Andhra Pradesh Act I of 1961).	The Andhra Pradesh Cattle- disease (Extension and Amendment) Act, 1961 (Andhra Pradesh Act I of 1961).
1961	The Madras Rinderpest Andhra Pradesh Extension and Amendment Act, 1961 (Andhra Pradesh Act II of 1961).	The Andhra Pradesh Rinderpest (Extension and Amendment) Act, 1961 Andhra Pradesh Act II of 1961).
1961	The Hyderabad Abnus Leaves (Andhra Pradesh Extension and Amendment) Act, 1961 (Andhra Pradesh Act III of 1961).	The Andhra Pradesh Abnus Leaves (Extension and Amendment) Act, 1961) (Andhra Pradesh Act III of 1961).
1961	The Madras Livestock Improvement (Andhra Pradesh Extension and Amendment) Act, 1961 (Andhra Pradesh Act IV of 1961).	The Andhra Pradesh Livestock Improvement (Extension And Amendment) Act, 1961 (Andhra Pradesh Act IV of 1961).
1961	The Madras Entertainments Tax (Andhra Pradesh Amendment) Act, 1961 (Andhra Pradesh Act XV of 1961).	The Andhra Pradesh Entertainments Tax (Amendment) Act, 1961 (Andhra Pradesh Act XV of 1961).
2. Regul	ations in Force in the Andhra Area c	of the State of Andhra Predesh.
Year	The Andhra Agency Rules	The Andhra Pradesh (Andhra Area) Agency Rules
1937	The Madras Agency Rules (Amendment) Regulation, 1937 (Madras Regulation I of 1937).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1937 (Regulation I of 1937).
1939	The Madras Agency Rules (Amendment) Regulation, 1939 (Madras Regulation II of 1939)	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1939 (Regulation II of 1939).
1940	The Madras (Partially Excluded Areas) Village Courts Regulation, 1940 (Madras Regulation I of 1940).	The Andhra Pradesh (Andhra Scheduled Areas) Village Courts Regulation, 1940 (Regulation I of 1940).
1940	The Madras Agency Debt Bondage Abolition Regulation, 1940 (Madras Regulation III of 1940)	The Andhra Pradesh (Andhra Area) Agency Debt Bondage Abolition Regulation, 1940 (Regulation III of 1940).
1940	The Madras Agency Rules (Amendment) Regulation, 1940 (Madras Regulation IV of 1940).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1940 (Regulation IV of 1940).

1940	The Madras (Partially Excluded Areas) Court of Wards Regulation, 1940 (Madras Regulation V of 1940).	The Andhra Pradesh (Andhra Scheduled Areas) Court of Wards Regulation, 1940 (Regulation VI of 1940).
1940	The Madras (Partially Excluded Areas) Guardians and Wards Regulation. 1940 (Madras Regulation VI of 1940.	The Andhra Pradesh (Andhra Scheduled Areas) Guardians and Wards Regulation, 1940 (Regulation VI of 1940).
1940	The Madras Agency Rules (Second Amendment) Regulation, 1940 (Madras Regulation VII of 1940).	The Andhra Pradesh (Andhra Area) Agency Rules (Second Amendment) Regulation, 1940 (Regulation VII of 1940).
1942	The Madras (Partially Excluded Areas) Salt (Additional Duty) Regulation, 1942 (Madras Regulation I of 1942).	The Andhra Pradesh (Andhra Scheduled Areas) Salt (Additional Duty) Regulation, 1942 (Regulation I of 1942).
1942	The Madras Partially Excluded Areas Post Office (Amendment) Regulation, 1942 (Madras Regulation II of 1942.	The Andhra Pradesh (Andhra Scheduled Areas) Post Office (Amendment) Regulation, 1942 (Regulation II of 1942).
1942	The Madras Agency Rules (Amendment) Regulation, 1942 (Madras Regulation IV of 1942).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1942 (Regulation IV of 1942).
1943	The Madras Partially Excluded Areas (Estates Land Repealing) Regulation, 1943 (Madras Regulation I of 1943).	The Andhra Pradesh (Andhra Scheduled Areas) (Estates Land Repealing Regulation, 1943 (Regulation I of 1943).
1944	The Madras Agriculturists Relief (Partially Excluded Areas Amendment) Regulation, 1944 (Madras Regulation I of 1944).	The Andhra Pradesh (Andhra Scheduled Areas) Agriculturists Relief Amendment Regulation, 1944 (Regulation I of 1944).
1945	The Madras (Partially Excluded Areas) Compulsory Vaccination Regulation, 1945 (Madras Regulation II of 1945).	The Andhra Pradesh (Andhra Scheduled Areas) Compulsory Vaccination Regulation, 1945 (Regulation II of 1945).
1946	The Madras Agency Rules (Amendment) Regulation, 1946 (Madras Regulation I of 1946).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1946 (Regulation I of 1946).
1946	The Madras Agency Rules (Second Amendment) Regulation, 1946 (Madras Regulation II of 1946).	The Andhra Pradesh (Andhra Area) Agency Rules (Second Amendment) Regulation, 1946 (Regulation II of 1946).
1947	The Madras Agency Rules (Amendment) Regulation, 1947 (Madras Regulation I of 1947).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1947 (Regulation I of 1947).
1947	The Madras Agency Rules	The Andhra Pradesh (Andhra

	(Second Amendment) Regulation, 1947 (Madras Regulation II of 1947).	Area) Agency Rules (Second Amendment) Regulation, 1947 (Regulation II of 1947).
1948	The Madras Agency Rules (Amendment) Regulation 1948 (Madras Regulation I of 1948).	The Andhra Pradesh (Andhra Area Agency Rules (Amendment) Regulation, 1948 (Regulation I of 1948).
1949	The Madras Agency Rules (Amendment) Regulation, 1949 Madras Regulation II of 1949).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1949 (Regulation, II of 1949).
1951	The Madras Scheduled Areas (Validation of Succession Certificates) Regulation, 1951 (Madras Regulation I of 1951).	The Andhra Pradesh (Andhra Scheduled Areas) Validation of Succession Certificates Regulation, 1951 (Regulation, I of 1951).
1951	The Madras Agency Rules (Amendment) Regulation, 1950 (Madras Regulation II of 1951).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1950 (Regulation II of 1951).
1951	The Madras Scheduled Areas Estates (Abolition and Conversion into Ryotwari) Regulation, 1951 (Madras Regulation IV of 1951).	The Andhra Pradesh (Andhra Scheduled Areas) Estates (Abolition and Conversion into Ryotwari) Regulation, 1951 (Regulation IV of 1951).
1953	The Madras Scheduled Areas (Extension of Acts) Regulation,	The Andhra Pradesh (Andhra Scheduled Areas (Extension of Acts)
	1953 (Madras Regulation I of 1953).	Regulation, 1953 (Regulation I of 1953).
1957	The Madras Local Boards (Andhra Pradesh Amendment) Regulation. 1957 (Andhra Pradesh Regulation I of 1957).	The Andhra Pradesh (Andhra Area) Local Boards (Amendment) Regulation 1957 (Andhra Pradesh Regulation I of 1957).
1958	The Andhra Agency Rules (Andhra Pradesh Amendment) Regulation, 1958 (Andhra Pradesh Regulation I of 1958).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1958 (Andhra Pradesh Regulation I of 1958).
1960	The Madras Scheduled Areas Estates (Abolition and Conversion into Ryotwari) Andhra Pradesh (Amendment) Regulation, 1960 (Andhra Pradesh Regulation III of 1960).	The Andhra Pradesh (Andhra Scheduled Areas) Estates (Abolition and Conversion into Ryotwari) Amendment Regulation, 1960 (Andhra Pradesh Regulation III of 1960).
1960	The Madras Agency Rules (Andhra Pradesh Amendment (Regulation, 1960 (Andhra Pradesh Regulation IV of 1960).	The Andhra Pradesh (Andhra Area) Agency Rules (Amendment) Regulation, 1960 (Andhra Pradesh Regulation IV of

		1960).	
3. Acts in force in the Andhra Area only of the State of Andhra Predesh.			
1956	The Madras Motor Vehicles Taxation (Andhra Amendment) Act, 1956 (Andhra Act XII of 1956).	The Andhra Pradesh (Andhra Area Motor Vehicles Taxation (Amendment) Act, 1956 (Act XII of 1956).	
1960	The Andhra Preservation of Private Forests (Andhra Pradesh Amendment) Act, 1960 (Andhra Pradesh Act XVII of 1960).	The Andhra Pradesh (Andhra Area) Preservation of Private Forests (Amendment) Act, 1960 (Andhra Pradesh Act XVII of 1960).	
1961	The Andhra Preservation of Private Forests (Andhra Pradesh Amendment) Act, 1961 (Andhra Pradesh Act VI of 1961).	The Andhra Pradesh (Andhra Area) Preservation of Private Forests (Amendment) Act, 1961 (Andhra Pradesh Act VI of 1961).	
4. Acts in force in the Telangana Area only of the State of Andhra Pradesh.			
1959 The Andhra Pradesh (Abolition of Cash Grants) Act, 1959 (Andhra Pradesh Act XIV of 1959).		The Andhra Pradesh (Telangana Area) (Abolition of Cash Grants) Act, 1959(Andhra Pradesh Act XIV of 1959).	
1961	The Andhra Pradesh District Boards (Extension of Term of Office of Members) Act, 1961 (Andhra Pradesh Act XXVII of 1961).	The Andhra Pradesh (Telangana Area) District Board (Extension of Term of Office of Members) Act, 1961 (Andhra Pradesh Act XXVII of 1961).	